

import of technology. It is expected that the casting industry will avail itself of these facilities to upgrade their technology.

Loss of Excise Duty

1780. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) the loss of Government revenue in the form of excise duty due to notices sustained and or withdrawn on account of the amendment to the Central Excise and Salt Act, 1944, during each of the years from 1988-89 to 1990-91; and

(b) the break up of the above loss on account of notices ordered withdrawn due to limitations by Assistant Collector, Appellate Collector, High Courts and Supreme Court, separately year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). During the years from 1988-89 to 1990-91, no amendments were made to the Central Excises & Salt Act, 1944 so as to cause withdrawal of confirmation or demand notices already issued. there was no loss of revenue on this account.

Loss of Excise Duty due to Non-transfer of Cases

1781. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) the loss of revenue due to non-action on the cases required to be transferred to the Central Excise collectors in terms of Section 8 of the Central Excise and Salt (Amendment) Act, 1985; and

(b) the loss of revenue on account of cases not decided by the Central Excise collectors even after transfer under the above provision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). As required under Section 8 of the Central Excises & Salt (Amendment) Act, 1985, cases were transferred to the collectors of Central Excise for adjudication. In view of the quasi-judicial nature of the proceedings, it cannot be said that there is any loss of revenue during the time taken for adjudication of cases.

[*Translation*]

Export of Wheat

1782. KUMARI UMA BHARTI: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of wheat exported during 1991-92;

(b) whether the Government propose to export wheat during 1992-93 also;

(c) if so, the quantity thereof; and

(d) the countries to which the export is proposed to be made?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) During the period from 1st April, 1991 to 20th February, 1992, 6,72,600 MTs of wheat has been exported.

(b) to (d). No decision on the quantity of wheat to be exported during 1992-93 has been taken.

[*English*]

Selection of Sportsmen in Nationalised Banks

1783. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state: